

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

ASIAN BUSINESS CONNECTIONS PRIVATE LIMITED Operating in Commercial and Industrial Industry having registered office at FM-18 Mansarovar Complex, 7 No Stop Shivaji Nagar, Bhopal, Madhya Pradesh, India, 462016

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN	Asian Business Connections Private Limited (IN CIRP) CIN: U51109MP2009PTC022634 PAN: AAICA1206D
2.	Address of the registered office	FM-18 Mansarovar Complex, 7 No Stop Shivaji Nagar, Bhopal, Madhya Pradesh, India, 462016.
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Mumbai
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL income as per the latest available Audited Financial Statements of FY 2023-24
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Can be sought by writing an email to the RP at cirp.abcpl@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be sought by writing an email to the RP at cirp.abcpl@gmail.com
10.	Last date for receipt of expression of interest	18 th August, 2025
11.	Date of issue of provisional list of prospective resolution applicants	28 th August, 2025
12.	Last date for submission of objections to provisional list	2 nd September, 2025
13.	Date of issue of final list of prospective resolution applicants	12 th September, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	17 th September, 2025
15.	Last date for submission of resolution plans	17 th October, 2025
16.	Process email id to submit Expression of Interest	cirp.abcpl@gmail.com

Date: 31/07/2025
Place: Ahmedabad

CA SUNIT SHAH
Resolution Professional
Asian Business Connections Private Limited (IN CIRP)
IP Registration No: IBBI/IPA-001/IP-P00471/2017-18/10814
801-802, 8th floor, Abhijeet-1, Mithakali Six Roads,
Navrangpura, Ahmedabad-380009

IN HOUSE | Parties seek answers to questions on naming and halting of Op Sindoor, 'astonishing coincidence' on Pahalgam perpetrators being killed just before Parliament discussion

Oppn goes ballistic on 'coincidence'

Gaurav Vivek Bhatnagar
NEW DELHI

Members of several Opposition parties in the Rajya Sabha on Wednesday posed incisive questions to the Centre on the Pahalgam terror attack and Operation Sindoor on the second day of the discussion on them.

While Congress MP Renuka Chowdhury questioned why Prime Minister Narendra Modi could not take time out for visiting the families of any of the victims despite having enough time to visit eight countries since the Pahalgam terror attack, Samajwadi Party MP Jaya Bachchan asked why was Operation Sindoor named such.

Bachchan demanded to know the reason behind the decision, saying, "Why was the operation named 'Sindoor'? 'Sindoor to ujad gaya logon ka' (The spouses of the women had already been killed)," she asked.

Communist Party of India (Marxist) MP John Brittas almost made a demand similar to the one made by Congress leader Rahul Gandhi in the Lok Sabha on Tuesday when he demanded that "the Prime Minister should come forward and say that (US President) Donald Trump is saying rubbish, and we condemn it. And we will support the government". Gandhi had urged Modi to declare that Trump was a "liar" for claiming that he had got India and Pakistan to agree to a truce by offering them trade deals.

Meanwhile, Trinamool Congress MP Dola Sen raised doubts regarding the timing of the gunning down of three terrorists, which the Centre claimed were responsible for the Pahalgam terror attack.



Congress MPs Sonia Gandhi and Priyanka Gandhi Vadra, Samajwadi Party (SP) MP Ram Gopal Yadav, and other opposition MPs hold placards as they protest against the Election Commission's Special Intensive Revision (SIR) of electoral rolls in Bihar during the Monsoon session of Parliament in New Delhi, Wednesday

SHAH BLASTS

Union Home Minister Amit Shah on Wednesday severely criticised the opposition for objecting to the name and timing of 'Operation Mahadev', which eliminated three Lashkar-e-Taiba terrorists including one who was the alleged mastermind of the Pahalgam terror attack.

NADDA HAILS 'RESPONSIVE GOVT'

JP president and Leader of House in Rajya Sabha J.P. Nadda on Wednesday said the change in political leadership in New Delhi in 2014 has brought about a change in the country's approach towards terrorism. From the time a former Home Minister said, "Mujhe Kashmir jaane mein darr lagta hai" (I am afraid to travel to Kashmir), he said, India has come a long way and now the "average life of a terrorist is just seven days". Speaking during the discussion on Operation Sindoor, Nadda claimed that the abrogation of Article 370 in Jammu and Kashmir has also changed the security scenario there and "local terrorism has ended, and only foreign terrorists remain".

PM-KISAN INSTALMENT ON AUG 2

Prime Minister Narendra Modi will release the 20th instalment of the Pradhan Mantri Kisan Samman Nidhi (PM-Kisan) scheme worth Rs 20,500 crore, from Varanasi, Uttar Pradesh, on August 2, benefiting 9.7 crore farmers across the country.

'EXTORTED' WOMAN APPEARS, FUELS POLITICAL STANDOFF

Aritra Singha/agencies
KOLKATA

The TMC on Wednesday presented a woman named Sajnur Parvin at a press conference here, who alleged that she was falsely accused of being a Bangladeshi, taken to a secluded location, tortured along with her child, and extorted by four people posing as Delhi Police personnel.

The allegations came days after the Delhi Police denied assault charges, following West Bengal Chief Minister Mamata Banerjee's X post on Sunday, where she referred to a video to allege that police in the national capital did not spare even a child whose mother tongue is Bengali.

"Two men and two women, posing as Delhi Police personnel, first raided our house on July 25, checked our Aadhaar cards and searched for my

BJP SPEAK: Suvendu Adhikari had on Monday shared on his social media handle another CCTV footage showing Parvin and her child leaving her house all by herself, and appeared to be walking unhurt, refuting her claim that she was forcefully taken by the police. In his bid to "expose Mamata Banerjee's lies", Adhikari claimed he learned from "reliable sources" that Parvin fabricated her story on the influence of a TMC supporting relative and a journalist. Responding to that claim, Parvin said, "This is only part of the footage. The missing crucial parts do not show where we were taken to and what kind of torture we faced there. The edited video clip shows only my return to our residence in Delhi."

husband, who was out for work then. They called us Bangladeshis, although we kept telling them we were from West Bengal," Parvin alleged.

"They returned the next day, took us to a secluded location and asked us to chant 'Ji Shri Ram'. I told them I am a Muslim and refused. They slapped me and kicked me in my belly. They also assaulted my child," she added.

While BJP MP Soumendu

gress leader Kunal Ghosh accompanied Parvin and her family to the Pragati Maidan PS in Kolkata to lodge a complaint against Delhi Police shortly after the press conference.

Parvin, who claimed to be a native of the Chanchal area of Malda district and staying at Delhi with her family as migrants, gave a detailed account of the alleged torture in the national capital.

"When they roughed up my child, he started bleeding from his ear, and we were denied medical treatment," she continued, while addressing reporters at the TMC office here.

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CA SUNIT SHAH
Resolution Professional
Asian Business Connections Private Limited (IN CIRP)
IP Registration No. IEBU/PA-001/IF-P004712017-18/10814
801-802, 8th floor, Abhishek-1, Mithakali Six Roads, Navrangpura, Ahmedabad-380009



पंजाब नैशनल बैंक
punjab national bank

UJJAIN CIRCLE, 1201 & 1202, 1st Floor, Above SBI, Mahakali Vanijya Kendra, Nuzeheda, Ujjain (M.P.) 456 010

PREMISES REQUIRED

Punjab National Bank requires suitable ready built and well-constructed hall type building having Carpet Area including space for ATM 1200 sqft to 1400 sqft on lease/rental basis premises should be preferably in Ground Floor and if in first floor, lift facility within 500 Meter of Existing Branch Kharsodkalan Situated at 363, Jain Temple Road, Village Kharsodkalan (456313) Tehsil Badnagar, District Ujjain (MP) Premises offered should have all clearance certificates from statutory authorities. Interested owners / registered Power of attorney Holders of such premises in the desired locality who are ready to lease out their readily available premises on long term lease basis preferably for 15 years or more may send their offers in the prescribed format available on Bank's Web Site www.pnbindia.in or the same may be obtained from the above address during office hours. The complete offer duly sealed & signed and should reach the undersigned on or 13.08.2025 & 03:00 PM at the above address.

No brokerage will be paid by the Bank. Bank reserves the right to accept or reject any or all offers at its sole discretion without assigning any reasons whatsoever.

Date: 31.07.2025, Place: Ujjain

Sd/-
Circle Head



SHRIRAM
Asset Management

NURTURING TRUST, SHAPING DREAMS

REGD. OFF.: 217, 2nd Floor, Swastik Chambers, Near Junction of S.T. & C.S.T. Road, Chembur, Mumbai - 400 071.
Email ID: srmf@shriramamc.in, Website: www.shriramamc.in

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2025

The Unaudited Financial results of the Company for the Quarter ended June 30, 2025, were reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on July 30, 2025. The Statutory Auditors of the Company have audited the said Results.

The aforesaid results along with the Audit Report are available on the website of the Stock Exchange at www.bseindia.com and the Company's webpage at <https://www.shriramamc.in/shareholder-disclosures-under-regulation-46-of-lodr> and can also be accessed by scanning the below QR code.



By Order of the Board of Directors
For Shriram Asset Management Company Limited

Sd/-
Kartik Jain
Managing Director & CEO
(DIN No. 09800492)

Place: Mumbai
Date: July 30, 2025

Bloc's 'August kranti' in Bihar, Karnataka

Dheeraj Kumar & Vinay
Madhava Gowda
PATNA/BENGALURU

With an objective to give a major push to their campaign for coming Bihar assembly election, Congress leader Rahul Gandhi, RJD leader Tejashwi Yadav, and other senior leaders of the INDIA bloc will address joint public meetings after the Raksha Vandhan festival, to be celebrated on August 9.

On the other hand, Congress has decided to stage a huge protest against the Election Commission on Aug 4 or Aug 5, alleging large scale electoral list manipulation by the EC during 2024 in the name of Special Intensive Revision (SIR) of the electoral rolls.

The Congress party claims that the Election Commission had helped the BJP win the Bengaluru Central Lok Sabha constituency by including over 70,000 new voters and deleting a large number of voters before the elections.

Meanwhile, after a meeting of the INDIA bloc's coordination committee, Tejashwi told newsmen that national as well as other senior leaders of the INDIA's bloc would address the joint rally in all nine

TMC: SIR is 'Silent Invisible Rigging'

TMC national secretary Abhishek Banerjee on Wednesday alleged that SIR is actually 'Silent Invisible Rigging' that is being carried out by Election Commission at the 'behest' of the BJP.

"The EC has started this in favour of the BJP. They will try to desperately attempt the same in Bengal. But this will only increase the trust and love people have for Trinamool Congress."

divisions of the state. He said that dates and routes for the rallies would be announced later. "We have already discussed the issue of joint rallies with Rahul Ji" he remarked.

He alleged that there was not only rampant corruption but several mega scams also happened during the state's NDA regime. "According to the CAG report, the Bihar government could not give the details of Rs 71,000 crore. The figure is almost Rs 80,000 crore. It is a big scam... More than 100 murders have taken place in the state so far, and the CM is still unconscious," he remarked.



TATA STEEL LIMITED

Registered Office: Bombay House, 24, Homi Mody Street, Fort, Mumbai - 400 001 India
Tel.: 91 22 6665 8282 • Email: cssec@tatasteel.com • Website: www.tatasteel.com
CIN: L27100MH1907PLC000260

NOTICE

Extract of Standalone Financial Results for the quarter ended on 30th June 2025

₹ Crore

Particulars	Quarter ended on 30.06.2025	Quarter ended on 31.03.2025	Quarter ended on 30.06.2024	Financial year ended on 31.03.2025
	Audited	Audited	Audited	Audited
Total revenue from operations	31,014.36	34,398.84	32,957.89	1,32,516.66
Net Profit / (Loss) for the period (before tax and exceptional items)	4,776.84	4,826.22	4,701.85	19,620.88
Net Profit / (Loss) for the period before tax (after exceptional items)	4,557.76	4,293.18	4,465.28	18,718.84
Net Profit / (Loss) for the period after tax	3,523.25	3,169.19	3,330.95	13,969.70
Total comprehensive income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	6,743.37	(21,813.74)	3,380.29	(10,003.46)
Paid-up equity share capital [Face value ₹ 1 per share]	1,248.60	1,248.60	1,248.60	1,248.60
Reserves excluding revaluation reserves				1,25,483.34
Securities premium reserve	31,290.24	31,290.24	31,290.24	31,290.24
Net Worth	1,30,287.29	1,23,543.94	1,41,421.62	1,23,543.94
Paid-up Debt Capital	15,157.00	15,156.26	12,823.89	15,156.26
Net Debt Equity Ratio	0.46	0.43	0.27	0.44
Earnings per equity share:				
Basic earnings per share of ₹ 1 each (not annualised) - in Rupees (after exceptional items)	2.82	2.54	2.67	11.19
Diluted earnings per share of ₹ 1 each (not annualised) - in Rupees (after exceptional items)	2.82	2.54	2.67	11.19
Debt Redemption Reserve	1,328.75	1,328.75	1,328.75	1,328.75
Debt Service Coverage Ratio	1.34	3.47	3.13	3.82
Interest Service Coverage Ratio	6.91	8.87	8.71	9.94

Extract of Consolidated Financial Results for the quarter ended on 30th June 2025

₹ Crore

Particulars	Quarter ended on 30.06.2025	Quarter ended on 31.03.2025	Quarter ended on 30.06.2024	Financial year ended on 31.03.2025
	Unaudited	Unaudited	Unaudited	Audited
Total revenue from operations	53,178.12	56,218.11	54,771.39	2,18,542.51
Net Profit / (Loss) for the period (before tax and exceptional items)	3,199.20	2,588.30	2,734.75	9,267.51
Net Profit / (Loss) for the period before tax (after exceptional items)	3,067.08	2,199.89	2,376.82	8,412.87
Net Profit / (Loss) for the period after tax	2,007.36	1,200.86	918.57	3,173.78
Total comprehensive income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	4,351.52	1,422.37	1,094.50	3,447.08
Paid-up equity share capital [Face value ₹ 1 per share]	1,247.44	1,247.44	1,247.44	1,247.44
Reserves (excluding revaluation reserves) and Non controlling interest				90,105.34
Net Worth	91,464.44	87,770.44	89,815.10	87,770.44
Net Debt Equity Ratio	0.91	0.91	0.88	0.90
Earnings per equity share:				
Basic earnings per share of ₹ 1 each (not annualised) - in Rupees (after exceptional items)	1.67	1.04	0.77	2.74
Diluted earnings per share of ₹ 1 each (not annualised) - in Rupees (after exceptional items)	1.67	1.04	0.77	2.74
Debt Redemption Reserve	1,328.75	1,328.75	1,328.75	1,328.75
Debt Service Coverage Ratio	0.98	0.74	1.64	0.70
Interest Service Coverage Ratio	3.69	3.44	3.19	3.12

Note:

The above is an extract of the detailed format of Standalone and Consolidated financial results for the quarter ended on 30th June 2025 filed with the Stock Exchanges under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Standalone and Consolidated results for the quarter ended on 30th June 2025 are available on the websites of the Stock Exchanges (www.nseindia.com / www.bseindia.com) and the Company's website (www.tatasteel.com).



Sd/-
T V Narendran
Chief Executive Officer & Managing Director
Mumbai, July 30, 2025

Sd/-
Koushik Chatterjee
Executive Director & Chief Financial Officer

TATA STEEL

IN HOUSE | Parties seek answers to questions on naming and halting of Op Sindoor, 'astonishing coincidence' on Pahalgam perpetrators being killed just before Parliament discussion

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Gaurav Vivek Bhatnagar
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PM-KISAN INSTALMENT ON AUG 2

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'EXTORTED' WOMAN APPEARS, FUELS POLITICAL STANDOFF

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The allegations came days after the Delhi Police denied assault charges, following West Bengal Chief Minister Mamata Banerjee's X post on Sunday, where she referred to a video to allege that police in the national capital did not spare even a child whose mother tongue is Bengali.

"Two men and two women, posing as Delhi Police personnel, first raided our house on July 25, checked our Aadhaar cards and searched for my husband, who was out for work then. They called us Bangladeshis, although we

BJP SPEAK: Suvendu Adhikari had on Monday shared on his social media handle another CCTV footage showing Parvin and her child leaving her house all by herself, and appeared to be walking unhurt, refuting her claim that she was forcefully taken by the police. In his bid to "expose Mamata Banerjee's lies", Adhikari claimed he learned from "reliable sources" that Parvin fabricated her story on the influence of a TMC supporting relative and a journalist. Responding to that claim, Parvin said, "This is only part of the footage. The missing crucial parts do not show where we were taken to and what kind of torture we faced there. The edited video clip shows only my return to our residence in Delhi."

kept telling them we were from West Bengal," Parvin alleged.

"They returned the next day, took us to a secluded location and asked us to chant 'Ji Shri Ram'. I told them I am a Muslim and refused. They slapped me and kicked me in my belly. They also assaulted my child," she added.

While BJP MP Soumendu Adhikari, brother of state's Leader of Opposition Suvendu Adhikari, has reportedly filed a complaint against CM Banerjee at the Mandir Marg police station in Delhi, alleging

distortion of facts, Trinamool Congress leader Kunal Ghosh accompanied Parvin and her family to the Pragati Maidan PS in Kolkata to lodge a complaint against Delhi Police shortly after the press conference.

Parvin, who claimed to be a native of the Chanchal area of Malda district and staying at Delhi with her family as migrants, gave a detailed account of the alleged torture in the national capital.

"When they roughed up my child, he started bleeding from his ear, and we were denied medical treatment," she continued, while addressing reporters at the TMC office here.

She also claimed, "Delhi Police told us that West Bengal people mean Bangladeshis. They also extorted Rs 25,000 from my family before releasing us from their custody."

TN doesn't want trial to end during Balaji's lifetime: SC

NEW DELHI: The Supreme Court expressed displeasure on Tuesday over the Tamil Nadu government "attempting to delay" the trial in cases involving former state minister V Senthil Balaji by implicating more than 2,000 people as accused in an alleged cash-for-jobs scam.

A bench of Justices Surya Kant and Joymalaya Bagchi described the attempt as a "complete fraud on the judicial system", called for listing all matters pending before the top court involving Balaji and posted the case for hearing on Wednesday.

Justice Kant said, "We would like to know that besides the

minister, who were the alleged brokers or middlemen? Who were the officers who acted on the recommendations of the minister? Who were the members of the selection committee? Who were the authorities who gave the appointment?"

Observing that the state's attempt appears to be aimed at ensuring that the trial proceedings are not completed during Balaji's lifetime, the bench said poor people, who were coerced by the former minister or his henchmen to pay for jobs, are being implicated as bribe givers and accused in cases related to the "scam".

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Place: Ahmedabad

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CA SUNIT SHAH
Resolution Professional
Asian Business Connections Private Limited (IN CRIP)
IP Registration No. 38BHPA-001/P-004712017-13/103/4
801-802, 8th floor, Abhyast-1, Mitkasi Six Roads, Navrangpura, Ahmedabad-380009



SHRIRAM ASSET MANAGEMENT COMPANY LIMITED

CIN: L65991MH1994PLC079874
Regd. Off.: 217, 2nd Floor, Swastik Chambers, Near Junction of S.T. & C.S.T. Road, Chembur, Mumbai - 400 071.
Email ID: srmf@shriramamc.in, Website: www.shriramamc.in

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2025

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By Order of the Board of Directors
For Shriram Asset Management Company Limited

Sd/-
Kartik Jain
Managing Director & CEO
(DIN No. 09800492)

Place: Mumbai
Date: July 30, 2025

Bloc's 'August kranti' in Bihar, Karnataka

Dheeraj Kumar & Vinay
Madhava Gowda
PATNA/BENGALURU

With an objective to give a major push to their campaign for coming Bihar assembly election, Congress leader Rahul Gandhi, RJD leader Tejashwi Yadav, and other senior leaders of the INDIA bloc will address joint public meetings after the Raksha Vandhan festival, to be celebrated on August 9.

On the other hand, Congress has decided to stage a huge protest against the Election Commission on Aug 4 or Aug 5, alleging large scale electoral list manipulation by the EC during 2024 in the name of Special Intensive Revision (SIR) of the electoral rolls.

The Congress party claims that the Election Commission had helped the BJP win the Bengaluru Central Lok Sabha constituency by including over 70,000 new voters and deleting a large number of voters before the elections.

Meanwhile, after a meeting of the INDIA bloc's coordination committee, Tejashwi told newsmen that national as well as other senior leaders of the INDIA's bloc would address the joint rally in all nine

TMC: SIR is 'Silent Invisible Rigging'

TMC national secretary Abhishek Banerjee on Wednesday alleged that SIR is actually 'Silent Invisible Rigging' that is being carried out by Election Commission at the 'behest' of the BJP.

"The EC has started this in favour of the BJP. They will try to desperately attempt the same in Bengal. But this will only increase the trust and love people have for Trinamool Congress."

divisions of the state. He said that dates and routes for the rallies would be announced later. "We have already discussed the issue of joint rallies with Rahul Ji" he remarked.

He alleged that there was not only rampant corruption but several mega scams also happened during the state's NDA regime. "According to the CAG report, the Bihar government could not give the details of Rs 71,000 crore. The figure is almost Rs 80,000 crore. It is a big scam... More than 100 murders have taken place in the state so far, and the CM is still unconscious," he remarked.



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NOTICE

Extract of Standalone Financial Results for the quarter ended on 30th June 2025

Particulars	Quarter ended on 30.06.2025	Quarter ended on 31.03.2025	Quarter ended on 30.06.2024	Financial year ended on 31.03.2025
	Audited	Audited	Audited	Audited
Total revenue from operations	31,014.36	34,398.84	32,957.89	1,32,516.66
Net Profit / (Loss) for the period (before tax and exceptional items)	4,776.84	4,826.22	4,701.85	19,620.88
Net Profit / (Loss) for the period before tax (after exceptional items)	4,557.76	4,293.18	4,465.28	18,718.84
Net Profit / (Loss) for the period after tax	3,523.25	3,169.19	3,330.95	13,969.70
Total comprehensive income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	6,743.37	(21,813.74)	3,380.29	(10,003.46)
Paid-up equity share capital [Face value ₹ 1 per share]	1,248.60	1,248.60	1,248.60	1,248.60
Reserves excluding revaluation reserves				1,25,483.34
Securities premium reserve	31,290.24	31,290.24	31,290.24	31,290.24
Net Worth	1,30,287.29	1,23,543.94	1,41,421.62	1,23,543.94
Paid-up Debt Capital	15,157.00	15,156.26	12,823.89	15,156.26
Net Debt Equity Ratio	0.46	0.43	0.27	0.44
Earnings per equity share:				
Basic earnings per share of ₹ 1 each (not annualised) - in Rupees (after exceptional items)	2.82	2.54	2.67	11.19
Diluted earnings per share of ₹ 1 each (not annualised) - in Rupees (after exceptional items)	2.82	2.54	2.67	11.19
Debenture Redemption Reserve	1,328.75	1,328.75	1,328.75	1,328.75
Debt Service Coverage Ratio	1.34	3.47	3.13	3.82
Interest Service Coverage Ratio	6.91	8.87	8.71	9.94

Extract of Consolidated Financial Results for the quarter ended on 30th June 2025

Particulars	Quarter ended on 30.06.2025	Quarter ended on 31.03.2025	Quarter ended on 30.06.2024	Financial year ended on 31.03.2025
	Unaudited	Unaudited	Unaudited	Audited
Total revenue from operations	53,178.12	56,218.11	54,771.39	2,18,542.51
Net Profit / (Loss) for the period (before tax and exceptional items)	3,199.20	2,588.30	2,734.75	9,267.51
Net Profit / (Loss) for the period before tax (after exceptional items)	3,067.08	2,199.89	2,376.82	8,412.87
Net Profit / (Loss) for the period after tax	2,007.36	1,200.86	918.57	3,173.78
Total comprehensive income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	4,351.52	1,422.37	1,094.50	3,447.08
Paid-up equity share capital [Face value ₹ 1 per share]	1,247.44	1,247.44	1,247.44	1,247.44
Reserves (excluding revaluation reserves) and Non controlling interest				90,105.34
Net Worth	91,464.44	87,770.44	89,815.10	87,770.44
Net Debt Equity Ratio	0.91	0.91	0.88	0.90
Earnings per equity share:				
Basic earnings per share of ₹ 1 each (not annualised) - in Rupees (after exceptional items)	1.67	1.04	0.77	2.74
Diluted earnings per share of ₹ 1 each (not annualised) - in Rupees (after exceptional items)	1.67	1.04	0.77	2.74
Debenture Redemption Reserve	1,328.75	1,328.75	1,328.75	1,328.75
Debt Service Coverage Ratio	0.98	0.74	1.64	0.70
Interest Service Coverage Ratio	3.69	3.44	3.19	3.12

Note:

The above is an extract of the detailed format of Standalone and Consolidated financial results for the quarter ended on 30th June 2025 filed with the Stock Exchanges under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Standalone and Consolidated results for the quarter ended on 30th June 2025 are available on the websites of the Stock Exchanges (www.nseindia.com / www.bseindia.com) and the Company's website (www.tatasteel.com).



Sd/-
T V Narendran
Chief Executive Officer & Managing Director
Mumbai, July 30, 2025

TATA STEEL

Sd/-
Koushik Chatterjee
Executive Director & Chief Financial Officer

सार समाचार

अजीत सिंह नैयर बने मप्र जन अभियान परिषद् के सदस्य

जबलपुर। मध्य प्रदेश योजना आर्थिक एवं सांख्यिकीय विभाग, म. प्र. शासन द्वारा जबलपुर के युवा समाजसेवी अजीत सिंह नैयर सीटू को म.प्र. जन अभियान परिषद्, भोपाल, की शाली निकाय के सदस्य के रूप में नामांकित किया गया है। इसके अध्यक्ष मुख्यमंत्री हैं एवं उपाध्यक्ष मोहन नागर हैं। ज्ञात हो कि श्री नैयर पूर्व में पंजाबी अकादमी मप्र शासन के जबलपुर संभाग के संयोजक भी नियुक्ति किए गए हैं और केंद्रीय श्री गुरु सिंह सभा म.प्र., छग के संभागाध्यक्ष एवं छग प्रदेश के प्रभारी भी नियुक्त किये गए हैं।

श्री कृष्ण जन्माष्टमी पर होगी भागवत कथा

जबलपुर। श्री कृष्ण मंदिर गीता भवन छोटी ओमती में श्री कृष्ण प्राकट्योत्सव के पावन अवसर पर भागवत कथा, श्री कृष्ण की बाल रास लीलाएँ, शंख वादन, वेश भूषा प्रतियोगिताओं का आयोजन किया जाएगा। मंदिर समिति के नरेन्द्र पाल मलिक, श्याम साहनी, सीताराम डांग, राजेश सराफने बताया की इस वर्ष श्रीमद् भागवत कथा के प्रवक्ता रानी दुर्गावती विश्वविद्यालय के संस्कृत विभाग के पूर्व डीन, भगवताचार्य आचार्य पं राधिका प्रसाद मिश्र जी होंगे। जो आगामी 10 से 16 अगस्त जन्माष्टमी दिवस पर ही विश्राम लेगी।

आज निकलेगी कलश यात्रा, शुरू होगी भागवत कथा

जबलपुर। श्रावण मास के पावन अवसर पर आज से 7 अगस्त राम मंदिर मदन महल में श्रीमद् भागवत कथा श्रीमद् जगतगुरु. नरसिंह पीठाधीश्वर पुन्य डॉक्टर नरसिंह दास देवाचार्य महाराज के मुखारविंद से आयोजित है। प्रथम दिवस 31 जुलाई को समय दोपहर 3:30 बजे नरसिंह मंदिर से राम मंदिर तक कलश यात्रा निकाली जाएगी। राम मंदिर महिला समिति ने सभी महिलाओं पुरुषों से पीली ड्रेस में कलश यात्रा में शामिल होने हेतु नरसिंह मंदिर में दोपहर 3:30 बजे उपस्थित होने का आग्रह किया है। कथा प्रतिदिन दोपहर 3 बजे से शाम 6 बजे तक श्रीराम मंदिर मदन महल में आयोजित है।

शवों की पहचान का गहराया संकट

हर साल सैकड़ों शव लावारिस हालत में हो रहे दफन

स्वदेश ज्योति संवाददाता, जबलपुर

शहर में हर साल दो सौ लोगों की मौत के बाद उनकी पहचान नहीं हो पा रही है। यह ग्राफ लगातार बढ़ता जा रहा है, लेकिन पुलिस की ओर से अज्ञात मृतकों की पहचान के नाम पर केवल खानापूर्ति की जा रही है। पुलिस चंद इशतहार छपवाकर सार्वजनिक स्थलों पर चिपका देती है या शहर और आसपास के जिलों के थानों को मृतक की तस्वीर भेजकर खानापूर्ति कर लेती है। जिस कारण हर साल सैकड़ों लोग लावारिस हालत में दफन हो जाते हैं।

मांडू में हुई थी गद्ग के युवक की हत्या

दो साल पहले गद्ग क्षेत्र के एक युवक की मांडू में हत्या कर दी गई थी। मांडू पुलिस शव की पहचान नहीं कर पाई, तो उसे लावारिसी में दफन कर दिया। युवक अपने जीजा के साथ गया था, इसलिए पुलिस ने मामले की जांच की और मांडू पहुंच गई। पांच से सात दिन बाद शव की पहचान हुई। तिलवारा के शमशानघाट में दफन जिन मृतकों की पहचान नहीं हो पाती, पुलिस उनके सामान, कपड़े और तस्वीरों को सुरक्षित रख लेती है। अज्ञात शवों की पुलिस की ओर से तिलवारा घाट स्थित शमशानघाट में दफन कराया जाता है। यदि किसी मृतक की पहचान हो जाए, तो उसे उखड़वाने के लिए परिजन की पुलिस के पास जाना होता है। यहां से उन्हें एसडीएम के यहां अर्जी



करनी पड़ती है। एसडीएम द्वारा आदेश जारी करने के बाद प्रशासनिक अधिकारी की मौजूदगी में शव को उखड़वाने और उसे सुपुर्द करने की कार्रवाई की जाती है।

पुलिस करती है हर संभव प्रयास

पुलिस के अनुसार अज्ञात मृतकों की पहचान के लिए पुलिस द्वारा हर संभव प्रयास किए जाते हैं। इशतहार सार्वजनिक स्थलों पर लगाया जाता है। इसकी सूचना दी जाती है। परिजन चाहें, तो शव को उखड़वाने के बाद उनके सुपुर्द भी किया जाता है।

केस 1 : भेड़घाट में कुछ माह पूर्व एक युवक का शव उताराता मिला था। उसकी

पहचान नहीं हो सकी। उसका सामान व तस्वीर थाने में मौजूद है।

केस-2 : रांशी में ट्रेन की चपेट में आ जाने के कारण एक युवक की मौत हो गई। उसके पास कोई दस्तावेज नहीं मिला, जिससे पहचान हो सके।

केस-3 : पिछले दिनों सतपुला में टेस्टिंग रोड पर एक पेड़ से लत टकरा युवक ने आत्महत्या कर ली थी जिसकी पहचान अभी तक नहीं हो पाई।

केस-4 : इसी प्रकार सतपुला लब में आए दिन कोई ना कोई ट्रेन के सामने कारकूर अपनी जान दे देता है जिसमें बहुत से शर्दों की पहचान आज तक नहीं हो पाई है।

विधानसभा में उठा संस्कृत भाषा संरक्षण का प्रश्न

विधायक अभिलाष पांडे ने संस्कृत में पूछा सवाल

स्वदेश ज्योति संवाददाता, जबलपुर

मध्यप्रदेश विधानसभा के मानसून सत्र के तीसरे दिन विधानसभा में ध्यानाकर्षण के माध्यम से जबलपुर उत्तर मध्य विधानसभा के विधायक डॉ. अभिलाष पाण्डेय ने संस्कृत भाषा के संरक्षण और संवर्धन का विषय मंत्री स्कूल शिक्षा से संस्कृत में ही किया। जिसके प्रतिउत्तर में मंत्री स्कूल शिक्षा उदय प्रताप सिंह ने भी अपना जवाब संस्कृत में रखकर शासन के द्वारा किए जा रहे प्रयासों को बताया एवं संस्कृत में ही कहा यह पहला अवसर है कि देवभाषा संस्कृत के आधार पर ध्यानाकर्षण प्रस्ताव सभा पटल पर शोभायमान है और निश्चित ही पारित भी होगा। विधायक डॉ. अभिलाष पाण्डेय ने ध्यानाकर्षण के माध्यम से मंत्री स्कूल शिक्षा से पूछा कि मध्यप्रदेश जैसे सांस्कृतिक दृष्टि से समृद्ध राज्य में संस्कृत भाषा के संवर्धन और संरक्षण हेतु विशेष प्रयासों की आवश्यकता है। यह भाषा न केवल हमारी प्राचीन परंपरा और ज्ञान की संवाहक है,



बल्कि हमारी संस्कृति की पहचान की मूल आधारशिला भी है। वर्तमान में विद्यालयों में संस्कृत शिक्षकों की संख्या में कमी को दूर किया जाए साथ ही डॉ. पाण्डेय ने ये भी कहा कि प्रधानमंत्री मोदी को

महत्वाकांक्षी राष्ट्रीय शिक्षा नीति 2020 के अनुसार हिंदी एवं अंग्रेजी के अलावा तीसरी भाषा के रूप में संस्कृत को व्यावहारिक और व्यवसायिक भाषा के रूप में उपयोग किया जाए जिसके अंतर्गत संस्कृत, वैदिक, योग, ज्योतिष, रत्न विज्ञान आदि विधाओं की शिक्षा को व्यवसायिक पाठ्यक्रम के अनुसार जोड़ा जाए एवं संस्कृत को न केवल विषय बल्कि सामान्य बोलचाल की भाषा के रूप में प्रयोग करने हेतु बड़े स्तर पर प्रयास किए जाने की आवश्यकता है। साथ ही संस्कृति दिवस भी मनाया जाने हेतु संसाधन कार्यक्रम आयोजन कराए जाए। साथ ही मंत्री ने ये भी बताया कि मध्यप्रदेश शासन द्वारा आवासीय छात्रों को छात्रवृत्ति भी दी जा रही है जिसमें पांचवीं से आठवीं तक प्रतिवर्ष 8000 रुपए एवं 9 वीं से 12वीं तक 10000 रुपए दिए जा रहे हैं जिसमें लगभग 3500 छात्र छात्राएं हैं। जहां पहले 2014 में संस्कृत के 34 विद्यालय थे आज ये बढ़कर 371 हो चुके हैं लगातार हमारे द्वारा नवाचार किया जा रहे हैं।

मेडिकल कॉलेज के असिस्टेंट प्रोफेसर पर चाकू से हमला

पड़ोसियों ने दिखाई बहादुरी, आरोपी को पकड़ा

स्वदेश ज्योति संवाददाता, जबलपुर

शहर के गद्ग थाना क्षेत्र में बुधवार दोपहर एक रौंगटे खड़े कर देने वाली घटना सामने आई। नेताजी सुभाषचंद्र बोस मेडिकल कॉलेज की मेडिसिन विभाग की असिस्टेंट प्रोफेसर डॉ. नीलमा सिंह पर उनके घर में घुसकर एक युवक ने जानलेवा चाकू से हमला कर दिया। डॉ. सिंह गंभीर रूप से घायल हो गई और फिलहाल मेडिकल कॉलेज अस्पताल में भर्ती हैं, जहां उनकी हालत स्थिर बताई जा रही है। जानकारी के अनुसार, आरोपी युवक मुकुल कहार (25), निवासी मंडवा बस्ती, दोपहर के वक्त डॉ. सिंह के घर पानी की कैन लेकर पहुंचा। इस दौरान वह चोरी की नीयत से घर में दाखिल हुआ और सामान उठाने लगा। अकेली डॉ. सिंह ने उसे रोह हाथों पकड़ी हुए सौर मचाया, जिससे घबरा कर आरोपी

ने चाकू से उन पर ताबड़तोड़ वार कर दिए। चाकू के हमले में डॉ. नीलमा सिंह के पेट और सीने में गंभीर चोटें आईं। वह लहलुहान होकर मौके पर ही गिर पड़ी और बेहोश हो गई। आसपास के लोगों की सजगता और हिम्मत से आरोपी को भागने से पहले ही पकड़ लिया गया। घटना की चीख-पुकार सुनकर आसपास के लोग तुरंत मौके पर पहुंचे। उन्होंने देखा कि युवक मुकुल भागने की कोशिश कर रहा है। पड़ोसियों ने साहस दिखाते हुए उसे दौड़ाकर पकड़ा और पुलिस को सूचना दी। गद्ग थाना पुलिस ने तत्काल कार्रवाई करते हुए आरोपी मुकुल कहार को गिरफ्तार कर लिया है। पुलिस यह जांच कर रही है कि आरोपी का कोई अपराधिक रिकॉर्ड है या नहीं और कहीं यह वारदात किसी पूर्व नियोजित योजना का हिस्सा तो नहीं।

वेयर हाउस से राशन दुकानों में कम पहुँच रहा अनाज कई बार हो चुकी शिकायत

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वेयर हाउस से शायकीय उचित मूल्य राशन दुकान में भेजे जाने वाली अनाज की हर बोरी में 2 से ढाई किलो अनाज कम निकल रहा है। वर्ष 2023 एवं 2024 में हुई गेहूं खरीदी वाली बोरीयों में कम वजन होने और उसकी भरपाई के लिए सेलमेन समिति प्रबंधकों से कई बार शिकायत दर्ज करा चुके हैं। पनागर, सहोरा, शहपुरा एवं पाटन की कई दुकानों में सेलमेन मौके पर बोरीयों की तौल करा रहे हैं, जो निर्धारित वजन से कम निकल रही हैं, इसके बावजूद लोड सोसायटी/वेयर हाउस प्रबंधन 50 किलो प्रति बोरी के निर्धारित मान से बिल भेज रहा है। चावल की बोरीयों में 3

किलो, गेहूं में 2 किलो और राकर में 1 किलो प्रति बोरी का नुकसान हो रहा है। जानकारी के मुताबिक बताया कि वेयर में रखे गेहूं, चावल और चना की बोरीयों से कर्मचारी सांठाट कर अनाज की चोरी कर रहे हैं। शासकीय वेयर हाउस से राशन दुकान भेजी जाने वाली हर 47 किलो 500 ग्राम से 48 किलो (बारदाना सहित) निकल रही हैं। वेयर हाउस प्रबंधक बोरी नग के हिसाब से तौल बनाकर बिल्टी (पावती) भेज रहे हैं। राशन दुकान में अनाज बिक्री के बाद माल कम होने पर उसकी भरपाई सेलमेन को कर बिल में दिए हुए वजन के हिसाब से राशि जमा करनी पड़ रही है। क्षेत्र में यह चर्चा ज़ोरों पर है कि वेयर



हाउस में रखी गेहूं, चावल एवं चना सहित मूंग की बोरीयों में 'परखी' मारकर अनाज की चोरी की जा रही है।

मशीन से हुई सिलाई बोरी में जस की तस रहती है और बोरी से 2 से 3 किलो अनाज निकल जाता है। इसी

तरह शासकीय दुकान में भेजी जाने वाली अधिकांश बोरी तौल में बारदाना सहित 48 किलो 500 ग्राम की निकल रही है। चावल की बोरी कभी-कभी 47 किलो निकलती है, इसी तरह गेहूं की बोरी 50 किलो वजन की कभी नहीं मिलती है।

एसटीएफ की बड़ी कार्रवाई, 85 किलो गांजा बरामद, सरगना समेत चार गिरफ्तार

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एसटीएफ जबलपुर ने एक बार फिर मादक पदार्थ तस्करी के खिलाफ बड़ी कार्रवाई करते हुए 85 किलो गांजा जब्त किया है। इस सनसनीखेज खुलासे में गिरोह के सरगना समेत चार आरोपियों को गिरफ्तार किया गया है। यह कार्रवाई भालुझाड़ क्षेत्र की एक सुनसान बस्ती में की गई, जहां आरोपी गांजे की बड़ी खेप के सीदे की तैयारी में थे। एसटीएफ की गुप्त सूत्रों से सूचना मिली थी कि कुछ संदिग्ध लोग सीनियर सेकेंडरी स्कूल, भालुझाड़ के पास भारी मात्रा में मादक पदार्थ छिपाकर

सीदे की योजना बना रहे हैं। सूचना मिलते ही एसटीएफ इकाई जबलपुर की टीम सक्रिय हुई और इलाके में घेराबंदी और तलाशी के दौरान पुलिस ने चार आरोपियों को दबोच लिया और उनके पास से कुल 85 किलोग्राम गांजा बरामद किया। बरामद मादक पदार्थ की कीमत लाखों रुपये आंकी जा रही है। पकड़े गए आरोपियों में गिरोह का मुख्य सरगना भी शामिल है, जो लंबे समय से अवैध मादक पदार्थ तस्करी के नेटवर्क को संचालित कर रहा था।

विद्यार्थी परिषद् की नवीन कार्यकारिणी की हुई घोषणा



निज कर्तव्य निभायें नागरिक, युवा करेंगे गहन विचार। समाज को कर पूर्ण संगठित, भरें विजय की हम

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अखिल भारतीय विद्यार्थी परिषद् द्वारा एक भव्य छात्र समारोह का आयोजन वेटनरी महाविद्यालय परिसर में किया गया। नवीन कार्यकारिणी राष्ट्रीय मंत्री कु. शालिनी वर्मा, क्षेत्रीय संगठन मंत्री चेतस सुखाड़िया, प्रांत संगठन मंत्री मनोज यादव एवं प्रांत मंत्री माखन शर्मा की

उपस्थिति में गांठ हुई। नवीन कार्यकारिणी की घोषणा की गयी जिसे निर्वाचन अधिकारी सनद मिश्रा द्वारा घोषणा किया गया। महानगर अध्यक्ष के रूप में डॉ. देवेन्द्र पोद्दार एवं श्री आर्यन पुंज को महानगर मंत्री के रूप में निर्वाचित हुए। निवर्तमान महानगर मंत्री ऐश्वर्य सोनकर ने अपने मंत्री प्रतिवेदन में कार्यकाल का विस्तृत प्रतिवेदन प्रस्तुत किया, जिसमें परिषद् द्वारा आयोजित

विभिन्न शैक्षणिक संगोष्ठियों, सदस्यता अभियानों, रक्तदान शिविरों, छात्र अधिकार आंदोलनों तथा राष्ट्रीय कार्यक्रमों का सारगर्भित विवरण रहा। उनके कार्यकाल की संगठन में दृढ़ता एवं अनुशासन के लिए सभी ने सराहना की। महानगर मंत्री आर्यन पुंज ने अपने और मनोमत में कहा परिषद् हमारे लिए केवल एक संगठन नहीं, बल्कि एक कर्तव्य है। हम सभी

महोत्सव

1 अगस्त को संस्कारधानी में मनाया जाएगा स्वच्छता महोत्सव - महापौर

प्रतिष्ठानों और घरों में करेंगे विशेष सजावट

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स्वच्छता प्रतियोगिता में शहर का पाँचवा स्थान प्राप्त करने और 7 स्टार रैंकिंग के साथ प्रो गावेंज सिटी और स्वार प्लस सिटी का दर्जा प्राप्त होने की खुशी में एक अगस्त को स्वच्छता महोत्सव का आयोजन किया जा रहा है। जिसकी तैयारियों को लेकर महापौर जगत बहादुर सिंह ने पत्रकारवार्ता में जानकारी दी। महापौर ने बताया कि 1 अगस्त को संस्कारधानी में स्वच्छता महोत्सव मनाने की तैयारी की जा रही है। उन्होंने बताया कि देश के 4581 शहरों में से पूरे देश में जबलपुर को स्वच्छता के क्षेत्र में 5वां स्थान प्राप्त हुआ है, जो अपने आप में एक बड़ी ऐतिहासिक उपलब्धि है। इसके लिए महापौर ने संस्कारधानी के सभी देवतुल्य गणमान्यजनों के साथ स्वच्छता के सिपाहियों को श्रेय दिया है। महापौर ने जानकारी दी कि स्वच्छता महोत्सव के दिन हमारे देवतुल्य



नागरिक अपने-अपने प्रतिष्ठानों और घरों में विशेष साज-सज्जा करके सजावट करेंगे, जिसमें शहर के सभी आंतरणीय अधिकारण, डॉक्टर, इंजीनियर्स के साथ-साथ विश्व विद्यालयों, कॉलेजों और स्कूलों के छात्र-छात्राएँ भी स्वच्छता महोत्सव में

भागोदारी करेंगे तथा स्वच्छता के संदेशों का व्यापक रूप से प्रचार-प्रसार करेंगे तथा इस अवसर पर सभी के द्वारा स्वच्छता की शपथ भी ली जायेगी। महापौर श्री अनू ने जानकारी देते हुए यह भी कहा कि 1 अगस्त को स्वच्छता महोत्सव में शहर के सभी

महाविद्यालयीन प्राध्यापक संघ ने किया जोगिंदर का सम्मान

जबलपुर। शासकीय मानकुंवर बाई कला एवं वाणिज्य स्वशासी महाविद्यालय में पदस्थ वरिष्ठ प्राध्यापक एवं महाविद्यालय प्राध्यापक संघ की संभाग उपाध्यक्ष प्रोफेसर जोगिंदर कौर गुजराल की सेवानिवृत्ति की पूर्व संस्था पर प्राध्यापक संघ द्वारा उनका सम्मान किया गया। इस अवसर मध्य प्रदेश महाविद्यालय प्राध्यापक संघ के जबलपुर संभाग के संभागीय अध्यक्ष प्रोफेसर अरुण शुक्ला, डॉक्टर राजीव मिश्रा, प्रोफेसर डॉ. राजेश श्याम कुमार एवं महाविद्यालय की प्राचार्य डॉक्टर स्मृति शुक्ल प्राध्यापक संघ इकाई के डॉ. अर्चना सिंह, डॉ. जाद, डॉ. बलराम अहिरवार आदि उपस्थित रहे।

फॉर्म G	
संघ की अधिकृतता के लिए निम्नलिखित	
एशियन बिजनेस कनेक्शन प्राइवेट लिमिटेड	
राष्ट्रीयकृत एवं औद्योगिक क्षेत्र में कार्यरत, पंजीकृत कार्यालय FIM-18 जलसरोवर कॉम्प्लेक्स, 7 नंबर ग्लोबल सिविल नगर, भोपाल, मध्य प्रदेश, भारत, 462016 में स्थित है।	
(भारतीय विमान और शोपन अक्षमता बोर्ड (ज्योतिषीय) के लिए विमान संचालन प्रक्रिया) विनियम, 2016 के विनियम 26ए के उप-नियम (1) के अंतर्गत)	
क्र.	प्रासंगिक विवरण
1	जॉर्जेट देवदार का नाम, पैन और सीओएन सहित
2	पंजीकृत कार्यालय का पता
3	वेबसाइट का URL
4	उपस्थिति नहीं है
5	उस स्थान का विवरण जहां अधिग्रहण प्रत्यक्ष संयोजन स्थित है
6	मुख्य उपकरण/सेवाओं की स्थिति/स्थिति
7	मुख्य उपकरण/सेवाओं की स्थिति/स्थिति
8	मुख्य उपकरण/सेवाओं की स्थिति/स्थिति
9	मुख्य उपकरण/सेवाओं की स्थिति/स्थिति
10	मुख्य उपकरण/सेवाओं की स्थिति/स्थिति
11	मुख्य उपकरण/सेवाओं की स्थिति/स्थिति
12	मुख्य उपकरण/सेवाओं की स्थिति/स्थिति
13	मुख्य उपकरण/सेवाओं की स्थिति/स्थिति
14	मुख्य उपकरण/सेवाओं की स्थिति/स्थिति
15	मुख्य उपकरण/सेवाओं की स्थिति/स्थिति
16	मुख्य उपकरण/सेवाओं की स्थिति/स्थिति
दिनांक: 31/07/2025	
स्थान: अहमदाबाद	
एशियन बिजनेस कनेक्शन प्राइवेट लिमिटेड (अनुसूचीत) (अनुसूचीत)	
अनुसूचीत पंजीकरण संख्या: आईटीसीआई/आईटीसी-001/आईटीसी-000471/2017-18/10814	
801-802, अहमदाबाद, अहमदाबाद-1, मोड्यूलरी सिस्टम रोड, नवराजपुर, अहमदाबाद-380009	

NOTICE

NOTICE is hereby given that the following share certificate(s) of Sanofi India Limited standing in the name(s) of Raghubari Bai Agarwal have been lost and application for issue of duplicate share certificate(s) has been made to the Company Folio No. 00010060, Name Raghubari Bai Agarwal, Cert. No. 3851 and 52553, No. of Shares - 100, Distinctive No. 7734151-7734200 and 20407393-20407442, any objection regarding the above should be made within 15 days from the date of thereof to the Company/their registrar Link Intime India Private Ltd. Thereafter the company will proceed for issue of duplicate share certificate(s) without further intimation. The public is cautioned against dealing in the said shares.

Place : Kolkata
Date : 31.07.2025

PUBLIC NOTICE

All Members and / or any person related to proposed Slum Rehabilitation Scheme on plot bearing C.S. No. 639 (PT) of Mazgaon Division, situated at Ram Bhau Bhogale Marg, Ghodapdev, Mumbai 400 010, known as Qamar Enclaves SRA CWS (Proposed), Under Regulation 23(10) of DCPR 2034 are informed that Slum Rehabilitation Authority, Anant Kanekar Marg, Bandra (East) Mumbai - 400 051 have issued LOI No. - E/STGOVT/0005/20240719/LOI Date - 24th July, 2025 to M/s. Qamar Developers for Development of said property. Hence members and persons who have any Objection on said property may please contact within 7 days from publishing the said notice to SRA at Slum Rehabilitation Authority, Brihanmumbai, Administrative Building, Anant Kanekar Marg, Bandra (East), Mumbai - 400 051 or M/s. Qamar Developers at Qamar Enclave, Unit 101, 1st Floor, Ghodapdev, Mumbai - 400 010.

Date: 29-07-2025

FGP LIMITED

CIN: L26100MH1962PLC017496
Registered Office - Commercial Union House, 9- Walabar Street, Fort, Mumbai - 400 001
Tel: 2207 0273/2201 5289.
Email: investor@fgpl.in Website: www.fgpl.in

SECOND NOTICE TO SHAREHOLDERS

Special Invitation for Re-lodgement of Transfer Requests of Physical Shares

Pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD/PCIR/2025/97 dated July 02, 2025, a special window has been opened for six months commencing from July 07, 2025 to January 06, 2026 to facilitate re-lodgement of transfer deeds for physical shares that were originally lodged prior to April 01, 2019, and were rejected / returned / not attended to due to deficiency in the documents / process / or otherwise.

Shareholders who have missed the earlier deadline of March 31, 2025 are encouraged to utilise this facility by furnishing necessary documentation to: Bigshare Services Private Limited, the Company's Registrar and Share Transfer Agent at Office no. S6-2, 6th Floor, Pinnacle Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai-400 093, Tel. Nos. : +91 22 62638200. Email ID: investor@bigshareonline.com

For FGP Limited
Sd/-
Avi Mundeshi
Company Secretary

Place: Mumbai
Date: July 30, 2025

NOTICE OF SHIFTING OF REGISTERED OFFICE

PARASNATH HEALTH CARE (OPC) PRIVATE LIMITED
(formerly registered in Sangli)
Corporate Identity Number (CIN): U85191PN2022OPC208212

Notice is hereby given that pursuant to the provisions of Section 12(5) and related rules under the Companies Act, 2013, and following a Special Resolution passed at an Extraordinary General Meeting held on 23/06/2025, the registered office of the company has been shifted:

From:-
C/o SHRI RAJARAM AKARAM MAHAMUNI AT PO RAMAPUR TAL PALUS, Sangli, SANGLI, Maharashtra, India, 416416
To (new address):-
1st Floor, A-1002, Akshar Business Park, IT Premises, Janta Market Road, Agri Trade, Sector - 25, Plot No. 3, Vashi, Navi Mumbai, Thane, Maharashtra, 400703. With effect from 14/07/2025.

All creditors, depositors, shareholders or other persons whose interest may be affected by the proposed alteration in the Memorandum of Association may intimate to the Regional Director, Western Region (with a copy to the company) the nature of their interest and grounds of opposition within 21 days from the date of this advertisement.

This advertisement is published in compliance with the legal requirement and immediately after publication, a copy has also been forwarded to the Regional Director and Registrar of Companies, ROC-Mumbai.

By Order of the Board
For PARASNATH HEALTH CARE (OPC) PRIVATE LIMITED
BHACHANDRA MAHAMUNI
Director
DIN: 08682637

Date: 30/07/2025

PUBLIC NOTICE

NOTICE is hereby given to the public at large that my client i.e. SMT. MEENA ARJANDAS KESWANI is an absolute owner in respect of the Residential Premises bearing Flat No. A/12, located on the 3rd Floor in the A - Wing of the building known as Sudhama Sadan of Mulund Narang Co-operative Housing Society Ltd., (Registration No. BOM / HSG / 2512 of 1970) (hereinafter referred to as "the said Society"), situated at Plot No. 1012, Dr. Rajendra Prasad Road, Mulund (West), Mumbai - 400 080 (hereinafter referred to as "the said Premises"), together with Five fully paid up shares of Rs. 50/- each of the said Society bearing Distinctive Nos. 56 to 60 (both inclusive) of the said Share Certificate No. 12 (hereinafter for the sake of brevity referred to as "the said Shares"). The chain of documents in respect of the said Premises are (i) The First Agreement dated 29th March 1972 was executed between SHRI PARASRAM SAMALDAS NARANG, the Chief Promoter of the said Society i.e. Mulund Narang Co-operative Housing Society Ltd. and SHRI KISHIN HASSARAM KESWANI AND (ii) The Second Agreement was executed between SHRI KISHIN HASSARAM KESWANI and SMT. MEENA ARJANDAS KESWANI, i.e. my client. SHRI ARJANDAS HASSARAM KESWANI, with the consent of SMT. MEENA ARJANDAS KESWANI, applied for Associate Membership and the said Society had admitted the said SHRI ARJANDAS HASSARAM KESWANI as an Associate Member and included his name as an Associate Member, in the Share Certificate No. 12. The said Original Second Agreement in respect of the said Premises is lost / misplaced and even after diligent search the same is not traceable. My client is also not having the photocopy of the said Second Agreement in respect of the said Premises in her records.

If any person/s / Bank / Financial Institution is having custody of the said Original Second Agreement in respect of the said Premises or any right, title, interest, claim/s or demand upon against or in respect of the said Premises or any part thereof, including but not limited either by way of sale, exchange, let, lease, sub-lease, leave and license, right of way, easement, tenancy, occupancy, assignment, mortgage, inheritance, predecessor-in-title, bequest, succession, gift, lease, charge, maintenance, trust or possession of original title deeds or encumbrances / housework, family arrangement / settlement, decree or order of any Court of Law or any other authority, contracts, agreements, development right/s or otherwise of whatsoever nature are hereby required to make the same known to me in writing with documentary evidence at my address mentioned below within 14 (Fourteen) days from the date of publication hereof, failing which it shall be considered that there exists no such claims or demands in respect of the said Premises, and then the claims or demands, if any, of such person/s shall be treated as waived and abandoned to all intents and purposes and the title of the said Premises shall be presumed as clear, marketable and free from encumbrances.

Mumbai, Dated this 31st day of July 2025.

Sd/-
VIKAS THAKKAR
Advocate High Court
401/402, Sainath House, P.S. Cross
Road No. 1, Near Sharon School,
Mulund (West), Mumbai - 400 080.

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR
ASIAN BUSINESS CONNECTIONS PRIVATE LIMITED
Operating in Commercial and Industrial Industry having registered office at FM-18 Mansarovar Complex, 7 No Stop Shivaji Nagar, Bhopal, Madhya Pradesh, India, 462016
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

S.N.	RELEVANT PARTICULARS
1. Name of the corporate debtor along with PAN & CIN	Asian Business Connections Private Limited (IN CIRP) CIN: U51109MP2019PTC022634 PAN: AAICA1208D
2. Address of the registered office	FM-18 Mansarovar Complex, 7 No Stop Shivaji Nagar, Bhopal, Madhya Pradesh, India, 462016.
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	Mumbai
5. Installed capacity of main products/services	Not Applicable
6. Quantity and value of main products/services sold in last financial year	NIL income as per the latest available Audited Financial Statements of FY 2023-24.
7. Number of employees/workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL	Can be sought by writing an email to the RP at: crp.abcp@gmail.com
9. Eligibility for resolution applicants under section 25(2)(b) of the Code is available at URL	Can be sought by writing an email to the RP at: crp.abcp@gmail.com
10. Last date for receipt of expression of interest	18th August 2025
11. Date of issue of provisional list of prospective resolution applicants	28th August 2025
12. Last date for submission of objections to provisional list	2nd September, 2025
13. Date of issue of final list of prospective resolution applicants	12th September, 2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	17th September 2025
15. Last date for submission of resolution plans	17th October, 2025
16. Process email id to submit Expression of Interest	crp.abcp@gmail.com

Date: 31/07/2025
Place: Ahmedabad

Sd/-
CA SUNIT SHAH
Resolution Professional
Asian Business Connections Private Limited (IN CIRP)
IP Registration No: (BB)/PA-001/P-000479/2017-18/10814
801-802, 8th floor, Ashjeet-1, Nithakali Six Roads, Navrangpura, Ahmedabad 380009

वसई-विरार शहर महानगरपालिका
मुख्य कार्यालय विरार, विरार (पूर्व),
ता. वसई, जि. पालघर, पिन ४०१ ३०३.
दूरध्वनी: ०२५०-२५२५१०१/०२/०३/०४/०५/०६
फॅक्स: ०२५०-२५२५१०७
ईमेल: vasaivirarcorporation@yahoo.com

जाहिर ई-निविदा सूचना
वसई विरार शहर महानगरपालिका कार्यक्षेत्रातील खालील कामांकरिता इच्छुक अनुभवी ठेकेदारांकरिता कोरे निविदा फॉर्म <https://Mahatenders.gov.in> या अधिकृत संकेतस्थळावर दि. ३१/०७/२०२५ पासून उपलब्ध होणार आहेत. ई-टेंडिंग बाबत अधिक माहितीसाठी ई-निविदा कक्ष, वसई विरार शहर महानगरपालिका, मुख्यालय येथे संपर्क साधावा.

अ.क्र.	कामाचे नाव
१.	प्रमाण समिती ई कार्यक्षेत्रातील वॉर्ड क्र. ५८ मधील ग्रीन अपार्टमेंट ते सफाई अपार्टमेंट पर्यंत ओपन नाल्यास रिटेनिंग वॉल बांधणे.
२.	प्रमाण समिती डी वॉर्ड क्र. ८० मध्ये आचोळे डोंगरी येथे विविध ठिकाणी पाईप गटार व पाथवे बनविणे.
३.	प्रमाण समिती डी वॉर्ड क्र. ८० MSEB ऑफिस ते लास्ट स्टॉप पर्यंत डोंबरीकरण करणे.

जा.क्र./व.वि.श.म./बांध/शअ/६६३/२०२५
दिनांक: २९/०७/२०२५
Please Visit our official website
(<https://Mahatenders.gov.in>)

सही/-

(प्रदीप पाचगे)

प्र. शहर अभियंता

वसई विरार शहर महानगरपालिका

Telangana: ED conducts raids in sheep 'scam' case

Agencies

HYDERABAD

The Enforcement Directorate (ED) conducted searches at multiple locations in Hyderabad on Wednesday as part of a money-laundering probe into a sheep rearing and distribution 'scam' worth crores of rupees that allegedly took place in Telangana during the previous BRS regime, official sources said.

At least eight locations in the city related to beneficiaries and alleged middlemen involved in the scam, including the premises of G Kalyan, Officer on Special Duty (OSD)

to former BRS minister (animal husbandry and fisheries) Talasani Srinivasa Yadav, were covered as part of operation conducted under Prevention of Money Laundering Act (PMLA), they said.

The probe stems from a Telangana Police Anti-Corruption Bureau (ACB) FIR of December 2023. The ACB arrested four government officers in February 2024.

The Sheep Rearing Development Scheme (SRDS) was launched by the Bharat Rashtra Samithi (BRS) government in the southern state in April 2017 to provide a sustainable livelihood to shepherd families and boost their

income. The sources said the ED has found that though the "proceeds of crime" amounted to only Rs 2.1 crore, a CAG report has pegged the loss to the state government at crores of rupees. The report for period ending in March 2021 found several "irregularities" in the flagship SRDS like non-maintenance of beneficiary-wise details, improper record pertaining to transportation invoices and payments, payments against invoices containing registration numbers that are either fake or of passenger vehicles or non-transport vehicles, duplicate tags allotted to sheep units etc.

No jurisdiction to hear bail plea of Kerala nuns: MP court

PTI DURG

A sessions court in Chhattisgarh's Durg district on Wednesday said it does not have the jurisdiction to hear the bail application of the three persons including two Catholic nuns from Kerala arrested for alleged human trafficking and illegal conversion.

In their application, the accused claimed that the three tribal girls who were to accompany them to Agra were already following Christianity, and hence there was no question of converting them.

Additional Sessions Judge Anish Dubey, while disposing of the bail pleas, said they will have to move a special court for relief.

The District and Sessions Court, Durg has not been given the jurisdiction to hear the case under section 11 of the National Investigation Agency Act, 2008, by the State or Central Government with the approval of the Hon'ble Chhattisgarh High Court. This court does not have the jurisdiction to hear the crime shown under the said Act, the court order stated.

Priyanka slams BJP

Congress leader Priyanka Gandhi Vadra on Wednesday slammed the BJP over alleged atrocities on minorities as she protested in the Parliament House complex along with some other opposition MPs from Kerala against the arrest of two Catholic nuns in Chhattisgarh.

Before the start of Lok Sabha proceedings, Priyanka Gandhi, Congress general secretary K C Venugopal, RSP MP N K Premchandran and some other Congress MPs from Kerala stage a protest near Makar Dwar of Parliament, demanding the release of the nuns.

Sidda blames Centre for urea shortage

PTI BENGALURU

Karnataka Chief Minister Siddaramaiah on Wednesday accused the Centre of "reducing the state's urea allocation", leading to a shortage at a time when sowing activity is in full swing following good rainfall.

He said the state has received favourable rains this season and that sowing activity has picked up significantly. However, he claimed the reduced supply of urea has led to a shortage, affecting farmers during this crucial period. During a review meet, the chief minister's office shared these observations.

Against the requirement of 11.17 lakh metric tonnes (MT) between April and July, only 5.17 lakh MT has been supplied, he said.

"The allocation was curtailed despite an increase in hybrid jowar sowing by two lakh hectares this year. Despite the Centre's non-cooperation, our farmers should not face any hardship," he claimed.

NASHIK MUNICIPAL CORPORATION, NASHIK Public Works Department E-Tender Notice No.- 18 (Year 2025-26)

Nashik Municipal Corporation, Nashik Public Works Department vide E-Tender Notice No.18 (Year 2025-26) invites bids for 04 number of works which will be displayed on the website www.mahatenders.gov.in from dt. 01/08/2025 to 08/08/2025 up to 3.00 pm. Last date for acceptance of tender will be dt. 08/08/2025.

Note - All further necessary notices/clarifications will be published on the online website.

Sd xxx Sd xxx
City Engineer Add. Commissioner (2)
Nashik Municipal Corporation Nashik Municipal Corporation

जसमार्फत जा.क्र./१८८/२०२५ दि.३०/०७/२०२५ "पंचायत वाचो, नो प्रॉब्लम वाचो"।

HINDUSTAN HARDY LIMITED

Regd. Office: Plot No. C-12, M.I.D.C. Area, Andheri, Mumbai, Maharashtra - 400018.
CIN: L23000MH1962PLC017496 Website: www.hindustanhardy.com
Email: info@hindustanhardy.com, Tel No: 925-2380018 Fax No: 925-2380258

NOTICE FOR SPECIAL WINDOW FOR RE-LODGE-MENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

This is to inform you that the Securities and Exchange Board of India ("SEBI") vide circular no. SEBI/HO/MIRSD/MIRSD-PoD/PCIR/2025/97 dated 2 July 2025 has decided to open a special window only for re-lodgement of transfer deeds, which were lodged prior to the deadline of 1 April 2019 and rejected or returned but not attended to due to deficiency in the documents/process or otherwise, for a period of six months from July 07, 2025 till January 06, 2026, in respect of shares of listed companies which were purchased by them. During this period, the securities shall be re-lodged for transfer with the concerned company, and the shares that are re-lodged for transfer cum dematerialization.

The concerned investors are requested to re-lodge the transfer request of physical shares, to our Registrar and Share Transfer Agents (RIA) M/s. Satellite Corporate Services Pvt. Ltd., Address: A/106-107, Dattani Plaza, East West Indl. Compound, Andheri Kurla Road, Safed Pool, Sakinaka, Mumbai 400072. Email id: services@satellitecorporate.com within the above mentioned timeline. Relevant investor(s) are encouraged to take advantage of this one-time window.

For Hindustan Hardy Limited
Ms. Sunita Nisal
Company Secretary and Compliance Officer
ICSI Membership No. A49122
Date: 30/07/2025

PHYSICAL POSSESSION NOTICE

ICICI Bank Branch Office: ICICI Bank Ltd Office Number 201-B, 2nd Floor, Road No 1 Plot No-83, WIPIT Park, Wagholi Industrial Estate, Thane (West)- 400604

The undersigned being the Authorised Officer of ICICI Bank Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) of the Securitisation and Enforcement of Security Interest Act, 2002, issued notices upon the borrowers mentioned below, (on underlying pool assigned to ICICI Bank by Dewan Housing Finance Ltd.) in relation to the enforcement of security in respect of a Housing Loan facility granted pursuant to a loan agreement entered into between DHFL and the borrower, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(14) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Co-Borrower(s) (DHFL Old LAN & ICICI New LAN)	Description of Property/ Date of Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Vimola Dinesh Navander & Dinesh Satish Navander / QZHDPO0005039978 (Old DHFL Loan No. 23100002895)	Flat No. 302, 3rd Floor, BLDG B-9, Eco Valley Ph I Chsl, Ghat No.123, 130 & 136, Kanhe, Tol- Maval Pune- 410506/ July 25, 2025	November 30, 2019 Rs. 21,26,487.00/-	Pune

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date : July 31, 2025, Place: Maharashtra Authorised Officer, ICICI Bank Limited

Bihar Medical Services And Infrastructure BMSICL Corporation Limited

3rd Floor, Swasthya Bhawan, Behind IGIMS, Sheikhpura, Adjacent to State Health Society, Patna - 800014 (Bihar) India
Phone/Fax: +91612 2283287, +91612 2283288
(Notice Inviting E-Bids)

Re-Tender for the Procurement, Rate Contract and Supply of Medical Equipment for different Govt. Health Institutions of Bihar.
Notice Inviting Re-Tender No.-BMSICL/2025-26/ME-433
(Only through E- Tender on website: <https://eproc2.bihar.gov.in>)

The Bihar Medical Services and Infrastructure Corporation Limited, Patna invites e-bids from interested parties for Procurement, Rate Contract and supply of Medical Equipment for different Government Health Institutions of Bihar as listed below:-

I	Automated Blood Culture Machine
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Tender Schedule	
Tender Reference No.	BMSICL/2025-26/ME-433
Date of Pre-Bid Meeting	05 th August 2025 at 15:00 Hrs in Conference hall of BMSICL, 3 rd Floor, Swasthya Bhawan, IGIMS Campus, Sheikhpura, Patna (Bihar) All Pre-bid queries to be submitted through e-mail on bmsictenderequipment@gmail.com Upto 07 th August 2025 till 17:00 Hrs. (Note: No Pre-bid queries would be entertained after the above mentioned dead line)
Last date and time of submission of online bids	26 th August 2025 upto 17:00 Hrs.
Last date and time for submission of original documents of EMD	27 th August 2025 upto 14:00 Hrs
Date, Time and Place of opening of Technical Bid	27 th August 2025 (at 15:00 Hrs.) on the website of https://eproc2.bihar.gov.in the office of BMSICL
Date and time of opening of financial Bids	To be announced later on https://eproc2.bihar.gov.in
Validity of Tender	180 Days
Cost of the tender document	Rs.11,800/- (Eleven Thousand Eight Hundred Rupees only) Non-refundable.
Tender Processing Fee	Rs 590/- (on the website of https://eproc2.bihar.gov.in)

1. To participate in E-Tendering the tenderer will have to be registered with E-Tendering service provider. For this help desk - junction services limited RI complex, 2nd Floor, Canara Bank, Campus, khapura, Ashiana road, P.S -Shastri Nagar, Patna-800014, Toll Free No.-18005726571, Email-ID: eproc2support@bihar.gov.in can be approached.

2. Any queries and questions regarding the tender should be addressed to MD BMSICL (either through letter or through e-mail:- md-bmsicl-bih@nic.in and/or bmsicl.equipment@gmail.com or contact no. 0612-2219634/35) up to 7 days before of closing of online bid registration.

Details information visit website state.bihar.gov.in/prdbihar

PR. No. 009934 / B & C / 2025-26 GM (Procurement) BMSICL, Patna

नरो की मार, बर्बाद करे सुखी परिवार।

**TCS के बाद और कंपनियों में भी हो सकती है छंटनी
IT में 50% घटी एंड्री लेवल भर्ती**